

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

9

O.A.NO.381/2004

Friday, this the 13th day of February, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri Khyali Ram (No.2767/D)
(Employee No.28700047)
s/o Shri Hori Lal
r/o H.No.48, Gali No.6
East Vinod Nagar
P.S.Kalyan Puri, Shahdara, Delhi

..Applicant

(By Advocate: Dr. M.P.Raju)

Versus

1. Union of India through
Commissioner of Police
Police Headquarters
MSO Building, IP Estate
New Delhi-2
2. Joint Commissioner of Police
New Delhi Range
Police Headquarters
MSO Building, IP Estate
New Delhi-2
3. Deputy Commissioner of Police
North-East District, Delhi
4. Deputy Commissioner of Police
Headquarters (Estt.)
MSO Building, IP Estate
New Delhi-2
5. Shri Vivek Gogia
DCP, South District
Hauz Khas, New Delhi-16

..Respondents

O R D E R (ORAL)

Justice V.S.Aggarwal:

By virtue of the present application, the applicant seeks to set aside the order recording the confidential report of the applicant dated 27.8.2002 and the rejection of his representation in this regard dated 15.10.2003. As a follow-up of the same, the order dated 30.10.2003 has been passed removing the name of the applicant from list E-i.

Ag

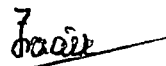
(2)


2. During the course of submissions, it was pointed to the applicant that the order of 30.10.2003 is an appealable order and that he may prefer the appeal.

3. The grievance of the applicant in this regard certainly pertains to the earlier confidential reports.

4. The applicant, in terms of what is recorded above, may take all the legal and factual pleas available to him and prefer an appeal to the respondents in accordance with law, including the plea pertaining to the entries in his confidential reports. In case, he has any grievance thereafter, he may file the original application before the Tribunal.

5. Subject to aforesaid, petition is dismissed.


(S. K. Naik)
Member (A)


(V. S. Aggarwal)
Chairman

/sun11/